

to, in the main judgement, there have been different views and different judgements. As far as the review petition is concerned, the main thrust is the same. Again in various judgements, different judges have attacked the same person from different angles. And, therefore, I will say that it is really a three-dimensional problem that has been developed. But all the same, in the review petition, it has been very categorically stated that he has over-stepped his authority and used the powers which he was not possessing.

Therefore I insist that this Resolution be put to the vote of the House. Even at the last moment, I appeal to the Members of the ruling Party to change their mind and have this Resolution unanimously passed. Even if you reject it, you are going to implement it after some weeks and Mr. Jagmohan is going out. It is only a question of time. I am only hastening the process to take action in time from the forum of Parliament.

MR. SPEAKER : The question is :

“Having regard to the observations made in the judgement of the Supreme Court in the Indian Express Building

case against the then Lt. Governor of Delhi, Shri Jagmohan, this House recommends that Shri Jagmohan be removed from his office of Governor of Jammu and Kashmir.”

The motion was negatived.

19.31 hrs.

BUSINESS ADVISORY COMMITTEE
Fourteenth Report

[English]

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND TOURISM (SHRI
H. K. L. BHAGAT) : I beg to present the
Fourteenth Report of the Business Advisory
Committee.

MR. SPEAKER : The House stands
adjourned to re-assemble at 11.00 a.m. on
28th November, 1985.

19.32 hrs.

*The Lok Sabha then adjourned till Eleven of
the Clock on Thursday, November
28, 1985/Agrahayana 7, 1907 (Saka).*